

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.134 of 2010

(Arising out of Order-in-Appeal No.40-41/Kol.II/2009 dated 11.11.2009 passed by Commissioner (Appeals) of Central Excise, Kolkata II)

M/s Suntex Garments

545,G.T.Road (South), Hind Apartment, 6th Floor, Howrah-711101

Appellant

VERSUS

Commissioner of Central Excise, Kolkata II

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

Shri B.N.Pal, Advocate for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75026/2022

DATE OF E-HEARING : 10.01.2022

DATE OF DECISION : 10.01.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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